SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			WPPIL No.74 of 2022
			Shri Vipin Sanghi, C.J.
			Shri Ramesh Chandra Khulbe, J.
			Ms. Kethki Chaudhary, learned
			counsel holding brief of Mr. Abhijay Negi
			and Ms. Snigdha Tiwari, learned counsel
			for the petitioner.
			Mr. S.S. Chauhan, learned Deputy
			Advocate General for the State.
			Counter affidavit has been filed on
			behalf of respondent no.2 which has
			been adverted to during the hearing.
			It appears that on 27.07.2022
			directions have been issued by the
			Principal Chief Conservator of Forest,
			Uttarakhand with a view to deal with
			man-animal conflict in the State.
			Mere issuance of directives on paper
			without actual implementation on the
			ground and regular follow up of
			compliance of directions so issued,
			serves no purpose and does not remedy
			the situation for which the directions are
			issued.
			We, therefore, firstly, direct the
			respondents to file a status report with
			regard to compliance of the directions
			issued on 27.07.2022.
			Looking to the nature and enormity
			of the problem with regard to the man-
			animal conflict in the State, major portion whereof is covered with forest,
			we are inclined to direct the respondents
			to constitute an export committee
			headed by the Principal Chief
			Conservator of Forest to review and
			implement the steps required for
			·
			minimizing such conflict.

The Principal Secretary, Ministry of Environment. Forest and Climate Change, State of Uttarakhand is. therefore, directed to constitute committee headed by the Principal Conservator of Forest, who shall nominate the other members of the committee who are directly dealing with situations of man-animal conflict.

We are informed that such conflicts are rampant in Ramnagar area, Kotdwar area and other hilly areas. Persons with practical experience in the field should be nominated on the committee so that they can make practical suggestions which can be implemented on the ground.

The committee shall hold its meetings at least once in two weeks to address the problem of man-animal conflict.

The status report to be filed by the respondents should indicate further progress in this regard as well.

The petitioner should be informed of the constitution of the committee as soon as it is constituted. The same be done within two weeks.

List the matter on 17.04.2023.

(R.C. Khulbe, J.) (Vipin Sanghi, C.J.)

21.11.2022

KKS/SS